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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% *Date of Decision: 23.11.2026*

\# **CNR No. DLHC010555832026**

\+ **W.P.(CRL) 3602/2026 & CRL.M.A. 36144/2026**

NEETU AND ANOTHER .....Petitioners

Through: Mr. Akshit Tomar, Advocate with petitioners (*through video conferencing*).

versus

THE STATE OF NCT OF DELHI .....Respondent

Through: Mr. Amol Sinha, ASC with Ashvini Kumar with SI Isha.

CORAM: JUSTICE GIRISH KATHPALIA

J U D G M E N T (ORAL)

1. Petitioners, who have got married with each other without consent of their parents, apprehend danger to their life and limb at the hands of parents of petitioner no.1, so they have filed this petition.

2. Petitioners and their counsel have appeared through videoconferencing.

3. Respondent no.4, father of petitioner no.1, has appeared and has identified petitioner no.1. It is stated by respondent no.4 that he had already

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fixed marriage of petitioner no.1 with someone else and had even carried out necessary arrangements for her marriage to be performed in January 2027, but petitioner no.1 eloped. It is submitted by both sides that both petitioners are major in age and have got their marriage registered.

4. Learned ASC, assisted by IO/SI Isha from PS Prem Nagar, accepts notice. Respondent no.4 also accepts notice on behalf of respondents no.4 and 5. Respondent no.4 submits that he does not intend to cause any harm to either of the petitioners.

5. However, the petitioners submit that they intend to reside at the residence of petitioner no.2 in Mathura and they want protection as and when they want to visit parental home of petitioner no.1.

6. Under these circumstances, the petition is disposed of directing that as and when the petitioners intend to visit parental home of petitioner no.1, they shall give advance intimation to the local police station, who shall ensure that no harm is caused to life and limb of the petitioners. Accompanying application also stands disposed of.

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(JUDGE)

NOVEMBER 23, 2026/*ry*

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